

**ADDENDUM TO - FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
ASP SEALING PRODUCTS LIMITED**

This is in reference with the public announcement dated 13th June' 2024 published in Financial Express – English & Jansatta - Hindi in the matter of ASP Sealing Products Limited. This is to inform you that E-mail id mentioned in the above public announcement in point no. 10 is currently not operative due to technical reasons. Therefore, undersigned has created new Email id - [cirpasps@gmail.com](mailto:cirpasps@gmail.com) in the said matter.

The creditors of **ASP SEALING PRODUCTS LIMITED**, are hereby called upon to submit their claims with proof on or before 25th June, 2024 to the Interim Resolution Professional at the E mail id - [cirpasps@gmail.com](mailto:cirpasps@gmail.com).

**Ranjan Chakraborti**  
Interim Resolution Professional

In the matter of **ASP SEALING PRODUCTS LIMITED**  
IBBI Reg. No.: **IBBI/IPA-002/IP-N00541/2017-2018/11618**

Date: 20th June 2024  
Place: New Delhi



**FORM A  
PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
ASP SEALING PRODUCTS LIMITED**

RELEVANT PARTICULARS	
1. Name of Corporate Debtor	Asp Sealing Products Limited
2. Date of incorporation of Corporate Debtor	01/05/1989
3. Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	CIN: U93090DL1989PLC036079
5. Address of the registered office and principal office (if any) of Corporate Debtor	Regd. Off - C-33 Lower Floor Lajpat Nagar-1, South Delhi, New Delhi, Delhi, India, 110024
6. Insolvency commencement date in respect of Corporate Debtor	11th June 2024
7. Estimated date of closure of insolvency resolution process	8th December 2024
8. Name and the registration number of the Insolvency professional acting as Interim Resolution Professional	Ranjan Chakraborti IBBI/IPA-002/IP-N00541/2017-2018/11618
9. Address and e-mail of the Interim Resolution Professional, as registered with the Board	Address: 1/22, Second Floor, Asaf Ali Road, New Delhi, National Capital Territory of Delhi, 110002. E-mail: ranjanns@gmail.com
10. Address and email to be used for correspondence with the interim resolution professional	Address for correspondence - 17D-522, Konark, Vasantpura, Ghaziabad, U.P-201012. E-mail : cirp.asp@gmail.com
11. Last date for submission of claims	25th June 2024
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP till date
13. Names of Insolvency Professionals Identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web Link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> Not applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal, Bench No. III, New Delhi Bench has ordered the commencement of Corporate Insolvency Resolution Process of the **ASP SEALING PRODUCTS LIMITED** on 11th June, 2024 vide order in Company Petition CP(IB) No. - 147 (ND)/2021.

The creditors of **ASP SEALING PRODUCTS LIMITED**, are hereby called upon to submit their claims with proof on or before 25th June, 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10 above.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA - Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13<sup>th</sup> June 2024  
Place: New Delhi

**Ranjan Chakraborti**  
Interim Resolution Professional  
In the matter of **ASP SEALING PRODUCTS LIMITED**  
IBBI Reg. No. **IBBI/IPA-002/IP-N00541/2017-2018/11618**

